

IX

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত
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No.85 Dispur, Saturday, 3rd May, 2003, 13th Vaisakha, 1925 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 3rd May, 2003

No. LGL.55/2001/35.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO IX OF 2003

(Received the assent of the Governor on 3rd May, 2003)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 2003.

AN
ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. 1 of 1973.

It is hereby enacted in the Fifty-fourth Year of the Republic of India as follows :-

Short title,
extent and
commencement.

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2003.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of
Section 95.

2. In the principal Act, in Section 95 -

(i) in sub-section (1), for the words "five thousand", appearing in between the words "exceed" and "rupees", the words "five lakhs" shall be substituted ;

(ii) in sub-section (2), for the words "five thousand" and "fifty thousand" respectively appearing in between the words "exceed" and "rupees", the words "five lakhs" and "ten lakhs" respectively shall be substituted ;

(iii) in the marginal note, for the words "five thousand" and "fifty thousand", the words "five lakhs" and "ten lakhs" respectively shall be substituted.

Amendment of Section 96. 3. In the principal Act, in Section 96, -

(i) in the marginal note, for the words "fifty thousand", appearing after the words "rupees", the words "ten lakhs" shall be substituted ;

(ii) in sub-section (1), for the words "fifty thousand", appearing after the words "exceeds" and "rupees", the words "ten lakhs" shall be substituted ;

(iii) in sub-section (2), in clause (a), for the words "five lakhs", appearing in between the words "exceeds" and "of", the words "fifteen lakhs" shall be substituted.

Amendment of Section 97. 4. In the principal Act, in Section 97, -

(i) in sub-section (1), in clause (c) for the words "ten thousand", appearing in between the word "exceeding" and "rupees", the words two lakhs shall be substituted ;

(ii) in sub-section (1), in clause (d), for the words "fifty thousand" appearing in between the words "exceeding" and "rupees", the words "five lakhs" shall be substituted.

Amendment of Section 99. 5. In the principal Act, in Section 99, -

in sub-section (1), for the words "five thousand", appearing in between the words "exceeding" and "rupees", the words five lakhs shall be substituted ;

Amendment of Section 104. 6. In the principal Act, in Section 104, -

(i) in clause (a) for the words "one thousand", appearing in between the word "exceeding" and "rupees", the words "ten thousand" shall be substituted ;

(ii) in clause (b), in the 6th line, for the words “five thousand”, appearing in between the words “exceeds” and “rupees”, the words “thirty thousand” shall be substituted ;

(iii) in clause (b), in the last line, for the words “three thousand”, appearing in between the words “exceeds” and “rupees”, the words “twenty thousand” shall be substituted.

Amendment of Section 146. 7. In the principal Act, in Section 146, in the proviso, the words “or increasing” appearing in between the words “reducing” and “the rates” shall be deleted.

Substitution of Section 151. 8. In the principal Act, for Section 151, the following shall be substituted, namely :-

Charge by measurement in lieu of water tax in certain cases. 151. (1) Notwithstanding anything contained in Sections 147 and 149, the Commissioner may, instead of levying water tax under Sections 147 and 149, charge for measured quantity of water at such rate and in such areas or localities as may be specified by him from time to time.

(2) The Commissioner shall give notice to the owners, tenants, occupants of buildings and lands of such areas and localities requiring them to get the metre installed within a period as may be specified by him in the notice.

(3) The Commissioner may fix such charges to be paid for water consumed while a metre is out of order or under repair or the metre is not installed on the expiry of the period specified under sub-section (2) as may be provided by regulation determining the average consumption of water on the basis of the pressure of water supply, the number and size of

water taps and the size of ferruls, if any, used in the premises and thus determining the amount payable on the basis of such average consumption :

Provided that no provisions of the regulation made under this sub-section shall be inconsistent with the provisions of this Act or the rules or the bye-laws made thereunder.

- (4) If any consumer fails to pay any amount payable to the Corporation on account of water consumed, in due time, the amount shall be recoverable by the Commissioner in the same manner as an arrear of Municipal Tax.

Amendment
of
Section 223.

9. In the principal Act, in Section 223, in sub-section (2), the words "initially" out of Municipal Fund and shall be reimbursable", appearing in between the words "paid" and "by" shall be deleted.

ARVIND DAVE
GOVERNOR OF ASSAM,

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.